

GOVERNMENT OF INDIA  
MINISTRY OF WATER RESOURCES,  
RIVER DEVELOPMENT & GANGA REJUVENATION  
**LOK SABHA**  
**STARRED QUESTION NO. †\*148**  
ANSWERED ON 20.12.2018

**SIMPLIFICATION OF PROCEDURE FOR APPROVING IRRIGATION PROJECTS**

†\*148.           PROF. CHINTAMANI MALVIYA  
                  SHRI BODHSINGH BHAGAT

Will the Minister of WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION be pleased to state:

- (a) whether the Government is formulating any plan to simplify the procedure for according approval to major irrigation projects by his Ministry/ the Central Water Commission (CWC) and if so, the details thereof;
- (b) whether the condition of obtaining investment approval from CWC and NITI Aayog for getting Central assistance has been done away with and if so, the details thereof;
- (c) the manner in which the guidelines regarding clearance/approval to irrigation projects have been simplified by CWC after May, 2014; and
- (d) the improvements made in the complex procedure for receiving Central assistance for irrigation projects under the Accelerated Irrigation Benefit Programme after May, 2014?

**ANSWER**

THE MINISTER OF STATE FOR WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION & PARLIAMENTARY AFFAIRS

(SHRI ARJUN RAM MEGHWAL)

(a) to (d) A statement is laid on the Table of the House.

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**STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (d) OF STARRED QUESTION NO. †\*148 TO BE ANSWERED ON 20.12.2018 IN LOK SABHA REGARDING “SIMPLIFICATION OF PROCEDURE FOR APPROVING IRRIGATION PROJECTS” ASKED BY PROF. CHINTAMANI MALVIYA AND SHRI BODHSINGH BHAGAT HON’BLE M.P.**

(a) to (c) The Guidelines for “Submission, Appraisal and Clearance of Irrigation and Multipurpose Projects, 2010” have been revised/simplified. The main modifications incorporated in the 2017 Guidelines, are given at **Annexure**.

For Investment Clearance, concerned State Governments submit the proposal to Central Water Commission (CWC) along with all requisite statutory clearances and after examination; CWC recommend the proposal to Investment Clearance Committee of Ministry of Water Resources, River Development and Ganga Rejuvenation (MoWR, RD & GR). Based upon recommendations of the Committee, MoWR, RD & GR accords Investment Clearance to such projects. Investment clearance is necessary for availing Central Assistance.

(d) Ninety nine (99) ongoing irrigation projects under PMKSY (AIBP) have been identified in consultation with the States for completion in phases up to December, 2019. Funding mechanism through NABARD has been approved by the Government for both Central and State share. Central Assistance (CA) is being provided on cumulative expenditure basis.

Further, the procedure for approval of revised cost for providing Central Assistance for these prioritized projects has been simplified as below:

1. No separate Advisory Committee clearance/Investment Clearance is required for funding of the projects, which have cost escalation of upto 20% on approved cost (AIBP component) as on 01.04.2012 and no separate investment clearance for the same is required.
2. Fast track proforma clearance from Central Water Commission (CWC) is sufficient for projects where revised cost may be more than 20% over and above the approved cost as on 01.04.2012 and no separate investment clearance for the revised cost is required.

The cost escalation over and above 20% on approved cost as on 01.04.2012 is to be borne by the concerned State Government. However, they can avail loan from NABARD under Long Term Irrigation Fund (LTIF) for the same.

## ANNEXURE

### **ANNEXURE AS MENTIONED IN THE STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (d) OF THE LOK SABHA STARRED QUESTION NO. †\*148 REGARDING SIMPLIFICATION OF PROCEDURE FOR APPROVING IRRIGATION PROJECTS DUE FOR REPLY ON 20.12.2018**

#### **Main modifications incorporated in the Guidelines**

- Detailed Project Report (DPR) submission and appraisal process are to be done only through web-enabled e-PAMS system to reduce postal or other communication delays.
- DPR preparation by the Project Authority has to be undertaken in a consultative mode with CWC which reduces deficiencies in the DPR before its submission to CWC.
- Project Authority needs to furnish a certificate indicating that the DPR has been prepared in a consultative mode with the specialized Directorates of CWC.
- Project Authorities will get aspects pertaining to CSMRS/MoAG&FW/CGWB examined from the respective agencies before submitting the DPR to CWC leading to fast track examination of the DPR.
- The time line for completion of examination / appraisal process has been fixed.
- In case the statutory clearances / concurrences such as Environment, Forest clearances from MoEF&CC, clearance of R&R plan of tribal population from MoTA, the State Finance Concurrence (SFC) etc., are pending, the Advisory Committee may accord conditional acceptance to the project.